

ITEM NO.49

COURT NO.15

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

(IA No.150831/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.75164/2024 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 150822/2023 - INTERVENTION APPLICATION, I.A. No.60237/2024 - APPLICATION FOR INTERVENTION, I.A. No.67241/2024 - APPLICATION FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND I.A. No.69351/2024 - APPLICATION FOR EX-PARTE STAY)

WITH

T.C.(Cr1.) No. 2/2016 (II-C)

W.P.(C) No. 1330/2018 (X)

CONMT.PET.(C) No. 482/2020 in C.A. No. 13301/2015 (XVII)

(FOR ADMISSION)

(mobile no. 9773905516(Devendra Kumar goel))

T.P.(C) No. 1915/2019 (XIV)

(IA No. 114159/2019 - STAY APPLICATION)

T.P.(C) No. 2987/2019 (X)

(IA No. 44573/2021 - EX-PARTE STAY AND IA No. 44575/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 351/2022 (X)

(IA No.44025/2024 - DISCHARGE OF ADVOCATE ON RECORD AND IA No.44030/2024 - WITHDRAWAL OF CASE / APPLICATION)

Diary No(s). 39582/2022 (X)

(FOR ADMISSION and IA No.19261/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, order dated 13.02.2023:- with I.A no 105681/2019 in c.A 13301/2015.)

Diary No(s). 39779/2022 (XVII)

(IA No. 48180/2023 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 241166/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 4622/2023 (XVII)

T.C.(CrI.) No. 3/2016 (II-C)

(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 46851/2022)

T.P.(C) No. 1951/2019 (XIV)

(IA No. 116277/2019 - STAY APPLICATION)

W.P.(C) No. 500/2015 (X)

(IA No. 104215/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 1/2015 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 148858/2022 - CLARIFICATION/DIRECTION AND IA No. 148820/2022 - INTERVENTION/IMPLEADMENT)

C.A. No. 13319/2015 (XVII)

(FOR)

C.A. No. 13394/2015 (XVII)

(IA No. 70244/2022 - APPLICATION FOR PERMISSION, IA No. 24485/2018 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 2637/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 2633/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 68848/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 136826/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 25195/2021 - CLARIFICATION/DIRECTION, IA No. 25194/2021 - EXEMPTION FROM FILING O.T., IA No. 24482/2018 - INTERVENTION APPLICATION, IA No. 25193/2021 - INTERVENTION APPLICATION, IA No. 2636/2019 - INTERVENTION APPLICATION, IA No. 2632/2019 - INTERVENTION APPLICATION AND IA No. 24487/2018 - STAY APPLICATION)

C.A. No. 13410/2015 (XVII)

(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 57214/2021, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 57215/2021 AND FOR EXEMPTION FROM FILING O.T. ON IA 57216/2021)

T.C.(C) No. 134/2015 (XV)

T.C.(C) No. 31/2016 (XIV-A)

T.P.(C) No. 1947/2019 (XIV)

(IA No. 116052/2019 - STAY APPLICATION)

W.P.(C) No. 640/2016 (X)

(IA No. 102672/2017 - CLARIFICATION/DIRECTION, IA No. 108618/2021 - CLARIFICATION/DIRECTION, IA No. 110474/2019 - CLARIFICATION/DIRECTION AND IA No. 107462/2017 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

W.P.(C) No. 613/2016 (X)

T.C.(Cr1.) No. 1/2016 (II-C)

T.C.(C) No. 30/2016 (XIV-A)

SLP(C) No. 31585/2018 (XIV)

(IA No. 171780/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 184155/2018 - INTERVENTION/IMPLEADMENT)

Date : 02-04-2024 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE PANKAJ MITHAL

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UPON hearing the counsel the Court made the following
O R D E R

IA No.44030/2024 IN W.P.(Cr1.) No. 351/2022

1. As per the Office Report dated 01.04.2024, Mr. Aditya Jain, learned Advocate has filed Vakalatnama for the petitioner replacing Mr. Praveen Chaturvedi, learned Advocate, who was appearing earlier.
2. Today, Mr. Aditya Jain, seeks permission to withdraw the present Writ Petition.
3. Permission as sought for is granted.
4. Writ Petition is dismissed as withdrawn.

IA No.75164/2024 IN C.A. NO.13301/2015

1. The application has been filed seeking extension of the tenure of Mr. R.S. Virk, District Judge (Retired) in the matter of PACL, which had expired on 31.03.2024, pursuant to the order passed by this Court on 23.01.2024 in I.A. No.210365 of 2023.
2. Having regard to the facts and circumstances of the case, the tenure of Mr. R.S. Virk, District Judge (Retired) is extended till 31.07.2024.
3. I.A. is disposed of.
4. List all the matters alongwith the pending I.As. on 23.04.2024 at 02.00 P.M.

5. Let learned senior counsel, Mr. Venugopal, update his Chart with regard to the I.As., as some new I.As. have also been filed and some had remained to be listed. The concerned learned counsels may give details of their IAs to the Office as well as to Mr. Venugopal.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)